

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
[SYNERGY FABRICS PRIVATE LTD - IN LIQUIDATION]**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Synergy Fabrics Private Limited
2.	Date of incorporation of corporate debtor	27/07/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. of corporate	U17110MH2004PTC147712
5.	Address of the registered office and principal office (if any) of corporate debtor	505, Savoy Chambers, Linking Road Extn, Near Juhu Garden, Santacruz (West) Mumbai - 400054, Maharashtra, India.
6.	Date of closure of Insolvency Resolution Process	28 th July, 2021
7.	Liquidation commencement date of corporate debtor	Order delivered on 28 th July, 2021 (order uploaded on NCLT Website on 22 nd August, 2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Asha Manajit Ghoshal IP Regn no : IBBI/IPA-001/IP-P-01601/ 2019-20/12482
9.	Address and e-mail of the liquidator, as registered with the Board	301, Arenja Corner, Plot no.71, Sector -17, Vashi, Navi Mumbai - 400 705 email : asha.ghoshal@amgadvisory.in
10.	Address and e-mail to be used for correspondence with the liquidator	301, Arenja Corner, Plot no.71, Sector -17, Vashi, Navi Mumbai - 400 705 email : ipsynergy@amgadvisory.in
11.	Last date for submission of claims	21st September, 2021

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the Synergy Fabrics Pvt Ltd on 28th July, 2021, Order uploaded on NCLT website on 22nd August, 2021 under section 33 of the Code.

The stakeholders of Synergy Fabrics Private Ltd are hereby called upon to submit their claims with proof on or before 21st September, 2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.



ASHA MANAJIT GHOSHAL

IBBI/IPA-001/IP-P-01601/ 2019-20/12482

Date and Place : Navi Mumbai, 25/08/2021